

आयकरअपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL,  
JAIPUR BENCHES, "B" JAIPUR

डा० एस. सीतालक्ष्मी, न्यायिकसदस्य एवं श्रीराठोडकमलेशजयन्तभाई, लेखा सदस्य के समक्ष  
BEFORE: DR. S. SEETHALAKSHMI, JM & SHRI RATHOD KAMLESH JAYANTBHAI, AM

आयकरअपीलसं./ITA No.1295/JP/2024  
निर्धारणवर्ष/AssessmentYear : 2015-16

M/s. Venus Footarts Ltd. Unit 3H-132 to 139, Industrial Area Neem Ka Thana, Sikar-332713 (Raj)	बनाम Vs.	The DCIT Central Circle-1 Jaipur
स्थायीलेखा सं./जीआईआर सं./PAN/GIR No.: AACCV 2248 Q		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओरसे / Assesseeby : Shri Rohan Sogani, CA  
राजस्व की ओरसे / Revenue by: Shri Anup Singh, Addl.CIT-DR

सुनवाई की तारीख / Date of Hearing : 04/03/2025  
उदघोषणा की तारीख / Date of Pronouncement: : 05 /03/2025

आदेश / ORDER

PER: RATHOD KAMLESH JAYANTBHAI, AM

This appeal filed by the assessee is directed against the order of the ld. CIT(A), Jaipur-4 dated 28-08-2024 for the assessment year 2015-15 raising the grounds appeal as mentioned at Form 36.

2.1 During the course of hearing, the ld. AR of the assessee has prayed for withdrawal of the appeal on the ground of settlement of the dispute under Direct Tax Vivad Se Vishwas Scheme, 2024. The ld. AR further submitted that all requisite forms have already been filed and Form -4 (Certificate) is to be received from the Income Tax Department

2.2 On the other hand, the ld. DR did not raise any objection to the submissions made by the ld. AR of the assessee before the Bench.

2.3 After hearing both the parties and perusing the materials available on record, it is found that the assessee company is interested in withdrawing the appeal by settling the dispute, under Vivad Se Vishwas Scheme 2024. The Bench further feels that in case of another reasons the dispute is not settled in Vivad Se Vishwas Scheme 2024, the assessee shall be at liberty to apply for restoration of the appeal in accordance with law. In this view of the matter, the Bench allows the withdrawal of the appeal as prayed by the ld. AR of the assessee.

3.0. In the result, the appeal of the assessee is dismissed having been withdrawn

Order pronounced in the Open Court on 05-03-2025.

Sd/-

( डा० एस. सीतालक्ष्मी )  
(Dr. S. Seethalakshmi)  
न्यायिक सदस्य / Judicial Member  
जयपुर / Jaipur

Sd/-

( राठोड कमलेश जयन्तभाई )  
(Rathod Kamlesh Jayantbhai)  
लेखा सदस्य / Accountant Member

दिनांक / Dated:- 05 /03/2025

\*Mishra

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. The Appellant- M/s. Venus Footarts Ltd. Neem Ka Thana
2. प्रत्यर्थी / The Respondent- The DCIT, Central Circle-1, Jaipur
3. आयकर आयुक्त / The ld CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
5. गार्ड फाईल / Guard File (ITA No. 1295/JP/2024)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar